

O.A. No. 14/2011

(21) 20.11.2013

No sufficient time left.

list on 27-1-2014

Q. Boc

O.R.
No R.A. has
been filed
V. An
23-1-14

(22) 27.1.2014

O.A.No. 14/2011

Hon'ble Sri Navneet Kumar, M(J)
Hon'ble Ms. Jayati Chandra, M(A)

In support of the call given by the Oudh Bar Association, the members of the CAT Bar Association has also resolved that the lawyers shall abstain from judicial work.

List this case on 21-4-2014

J. Ch

Member (A)

W

Member (J)

HLS/-

3 1.4.2014

O.A. No. 14/2011

Hon'ble Sri Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

List revised. No one is present on behalf of the applicant Sri Ashish Agnihotri is present for the respondents.

There is neither any request for pass over or for adjournment, as such it appears that the applicant is not interested in pursuing his case. It is also seen that no one was present on behalf of the applicant on the earlier occasion. Accordingly the O.A. is dismissed in default and for non-prosecution.

J. Ch

M(A)

HLS/-

U. R. Agrawal
M(J)

OR
copy of order
dt. 1-4-14
prepared
on 3-4-14
A